
(2021) 02 SEBI CK 0036

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 567 Of 2020, Appeal No. 65 Of 2021

Ashwani Kumar Jain

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 09-02-2021

Acts Referred:

Citation : (2021) 02 SEBI CK 0036

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Mihir Naniwadekar, Chirayu Jain, Abhiraj Arora, Rashi Dalmia

Final Decision : Dismissed

Judgement

Tarun Agarwala, Presiding Officer

1. Having heard the learned counsel for the appellant, we find that the controversy involved in the present appeal is squarely covered by the decision

of the Tribunal in the matters of Global Earth Properties & Developers Pvt. Ltd. vs. SEBI [Appeal No. 212 of 2020 decided on September 14, 2020]

and R. S. Ispat vs. SEBI [Appeal No. 25 of 2019 decided on September 17, 2020].

2. The appeal fails and is dismissed with no order as to costs.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.